

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P No. 1244/2016
C. A No.

CORAM:

SH. R. VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017**

NAME OF THE COMPANY : M/S.

Novistra LLC
V/s
MYnd Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 433,434&439

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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|----|--------------------------|-----------------------|-------|-------|
| 1. | Ms. SUBAH IQBAL SIDDIQUI | [Adv. for Petitioner] | ["] | ["] |
| 2. | Mr. SUBAL J MATHEWS | ["] | ["] | ["] |

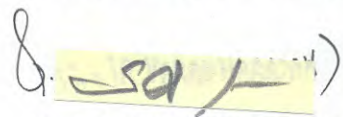
ORDER

Learned counsel for the petitioner states that in relation to the Petition filed under IBC the consent of Insolvency Resolution Profession could not be obtained.

Since it is necessary to file the consent memo in accordance with the provisions of IBC, the petitioner is directed to cure the defect and represent the Petition within the prescribed period ^{order} under IBC, from which date the period of limitation will commence.

List the matter as and when the petition is found to be in order after rectification of defects.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)